

Seventeenth Loksabha

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Title: Request to grant special category status to Andhra Pradesh and provide special package as per assurances.

SHRIMATI CHINTA ANURADHA (AMALAPURAM): Thank you, Sir, for giving me this opportunity. There are several State bifurcation related assurances that are yet to be fulfilled. These assurances were made conditional on the commitment to accord Special Category Status to the State of Andhra Pradesh. However, despite the passage of seven years, majority of the commitments remain unfulfilled and Andhra Pradesh continues to face immense economic hardships and deprivation.

There are certain assurances such as completion of eight infrastructure projects, full-fledged establishment of 11 institutions of national importance under Schedule XIII of the Act by 2024, and sanction of special development package for backward districts on the lines of Bundelkhand special package, which have been fulfilled but only to a very minimal extent.

HON. CHAIRPERSON: Please conclude because many Members remain to speak.

SHRIMATI CHINTA ANURADHA: Sir, further legal division of assets approximately valued at Rs.1,4.601 crore, belonging to institutions listed under Schedules IX and X, which are not mentioned in the Act, has not happened so far. It is hampering their functioning and resulting in adverse impact on the State.

Sir, through you, I urge the Government to grant Special Category Status to my State as the Central Government's kind attention and

intervention with respect to these matters is crucial to safeguard the interests of the State of Andhra Pradesh. Thank you, Sir.